

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL
PRADESH)

NOTIFICATION NO. 34

Dated Guwahati, the 1st May, 2021

Whereas, the Hon'ble Gauhati High Court vide Notification no. 28 dated 19th April, 2021, Notification no. 29 dated 20th April, 2021 and Notification no. 30 dated 21st April, 2021 has issued certain guidelines and norms to be followed for functioning of the Hon'ble High Court in the Principal Seat as well as its Outlying Benches at Kohima, Aizawl and Itanagar and the subordinate courts of Assam, Nagaland, Mizoram and Arunachal Pradesh;

Whereas there is surge of COVID – 19 cases and to deal with the second wave of COVID-19 pandemic for the Gauhati High Court (including its Outlying Benches), the Full Court has adopted following measures which shall be strictly implemented **in respect of the working of the Principal Seat of the Gauhati High Court and these measures will remain in operation from 03.05.2021 to 15.05.2021:**

From 03.05.2021 onwards there will be one (1) Division Bench and three (3) Single Benches functioning in the High Court (Principal Seat), which shall take up all the urgent matters. These are as follows:-

- 1) Division Bench



- 2) Single Bench dealing with all civil urgent matters.
- 3) Single Bench dealing with all Bail matters pertaining to cases where punishment is more than 7 years.
- 4) Single Bench dealing with all bail matters where punishment is up to 7 years as well as matters relating to all special offences, including Narcotics.

The Court will function through virtual mode, and the Hon'ble Judges will function from their respective residence. The Registry will assign the link(s) to all the lawyers 1 (one) day in advance.

5) All the lawyers are also encouraged, as far as possible to argue their cases from their residence. But in a case where it is not possible, only then they can come to the concerned Court and the Registry shall inform the concerned court(s) accordingly.

6) The urgent cases would mean all cases involving question of life and liberty of citizen, Bail Applications, Habeas Corpus petitions, Death Reference cases, cases relating to demolition of building; cases relating to eviction; termination of service, etc. Above list is not exhaustive. In case there is any other urgent matter and the same needs to be taken up on an urgent basis, the Counsel has to make a mention before the Court concerned; and then it is the discretion of the Court to take up the matter, or to list the case for a future date.

7) All filing during this period will be entertained only in soft copies(in pdf format), to be sent at the following designated e-mail Id of



the Registry. No affidavit needs to be filed, but in order to verify the contents of the petition, the concerned lawyer will furnish a certificate indicating that all the averments made in the petition are true to his information and knowledge.

Designated e-mail Ids

- a) For Division Bench matters - urgentdb.ghc@gmail.com
- b) For Civil Cases - urgentcivil.ghc@gmail.com
- c) For Criminal Cases - urgentcriminal.ghc@gmail.com
- d) For Writ petitions and other matters - urgentwrit.ghc@gmail.com

8) That, in case lawyers do not have the facility for communication or for bringing the petition before the Registry or the above concerned Judge through soft copies, the facility can be availed at the following designated places :

Designated places

- a) Filing Section - Old Block (Gauhati High Court)
- b) Electrician's Room - New Block (Ground Floor, Gauhati High Court)

9) All the members of the Registry, including officers, staff and Grade-IV employees, who are more than 50 years of age, shall not come to the office/Court between the aforesaid period. The rotation/attendance of the Officers and staff including Grade-IV staff, shall be fixed by the Registry.

The Officers and other ministerial staff who are not required to report for duty on any given day, shall not leave the station headquarter under any circumstance without prior permission. They will have to make themselves available for duty on call and they shall be deemed to be on duty during the entire period.

10) The section that will issue certified copies shall maintain strict Covid protocol and maintain proper physical distancing to ensure that the offices are not crowded.

11) These measures will not automatically be applicable for the Outlying Benches. The Seniormost Judge at the Outlying Bench has the discretion to adopt any or all measures, depending upon the situation there.

By Order,

Sd/- Gautam Baruah

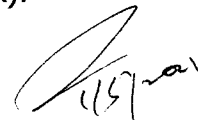
REGISTRAR GENERAL I/C

Memo No.HC.III-06/2020/1767-1798 /G, dated Guwahati the 1st May, 2021.

Copy to:

1. The Registrar (Vigilance/Judicial/Administration/Establishment), Gauhati High Court, Guwahati.
2. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Naharlagun.

3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
4. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
5. The District & Sessions Judge, _____ Assam. He/She is requested to circulate this Notification amongst the Judicial Officers under his/her jurisdiction.
6. The Principal Judge, Family Court, _____ Assam.
7. The Member, MACT, _____, Assam.
8. The Special Judge, Assam
9. The Special Judge, CBI, Assam.
10. The Special Judge, CBI, Assam, Addl. CBI Court No. 1,2 & 3, Guwahati.
11. The Presiding Officer, Labour Court/Industrial Tribunal, Kamrup (M), Guwahati/Dibrugarh, Assam
12. The Presiding Officer, Industrial Tribunal, Cachar, Silchar, Assam..
13. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
14. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
15. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
16. The President/Secretary, All Assam Lawyers' Association, Guwahati.
17. The President/Secretary, Lawyers' Association, Guwahati.
18. The Joint Registrar (_____), Gauhati High Court, Guwahati.
19. The Director, Law Research Institute, Gauhati High Court, Guwahati.
20. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
21. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
22. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
23. The Court Manager, Gauhati High Court, Guwahati.
24. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
25. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
26. The P.S. to Hon'ble Mr. /Mrs. Justice _____, Gauhati High Court, Guwahati.
27. The A.O. (Judicial), _____ Section, Gauhati High Court, Guwahati.
28. The Court Masters, Court No. _____, Gauhati High Court, Guwahati.
29. The Court Officer Nos. 1 & 2, Gauhati High Court, Guwahati.
30. The Chief Security Officer, Gauhati High Court, Guwahati.
31. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
32. The Gauhati High Court Notice Board, (Old Block & New Block).



REGISTRAR GENERAL I/C